Role of Central and State Governments in tackling terrorism in the North-Easts

4438. SHRI RISHANG KEISHING: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the existing insurgencies in some States of the North-East are considered as mere law and order problem to dealt with by the respective State Government;

(b) the comparative role played by the State and the Central Government in dealing with insurgencies;

(c) whether any definite policy and programme have been evolved to bring the insurgencies, to an end; and

(d) if so, the details of the policy and the programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) Insurgency in North-Eastern Region is not a mere law & order problem and although law & order is a State subject under the Constitution,*Central Government is taking various steps in dealing with the insurgencies with *inter alia*, include deployment of Paramilitary Forces and Army in the States, coordinated action by Army Paramilitary Forces and the State Police Forces for counter-militancy operations, reimbursement of security related expenditure to the State Governments and modernization/up-gradation of State Police Forces, etc. Regular review of the situation both at the level of State and Central Government is also being made.

(c) and (d) Government is committed to restoration of peace in the North-East and has extended an invitation to all those who have strayed from the paths of togetherness to give up the path of violence and to come forward for talks within the four corners of the Constitution, besides pro-active policy together insurgency.